

CC No. 10522/19

Application No. 1

SBI vs Curry Mantra Foods Pvt Ltd.

06.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for extension of order dated 23.01.2020 and 24.03.2021 for taking possession of the property of borrower/guarantor.

Pr Receiver/ applicant in person through V.C. via Cisco Webex App.

Receiver submits that the possession of the property could not be taken since he and his entire family were corona positive during the relevant period. He has also filed medical documents of him being corona positive.

At this stage, it is submitted that the period of compliance of order dated 23.01.2020 and 24.03.2021 be extended for 45 days from today.

In view of the fact that the previous order could not be executed for reasons beyond the control of the Receiver, the term of Ld. Court Receiver is extended for 45 days from today in terms of order dated 23.01.2020 and 24.03.2021 with clear directions that no further extension shall be granted under any circumstances.

Rest of the terms and conditions of the said orders shall remain same as directed. It is further clarified that the present order is subject to any other order/directions passed by any other appropriate court/authority. The application stands disposed off accordingly.

Copy of the order be sent to the Receiver as well as applicant bank for information and compliance. Ld. Counsel for the applicant and receiver are further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/06.05.2021

FIR No. 535/20
PS Kalyanpuri
State vs. Imran @ Bablu
U/s 380/411/34 IPC

Application No. 2

06.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is a bail application of accused. Reply has also been filed by the IO.

Pr Ld. APP for the State
Ld. Counsel for applicant/ accused.

Arguments heard on bail application from both sides and application perused. Today Ld. Counsel for applicant has filed the online record regarding pending cases and disposed off cases against the applicant/accused.

Accused is admittedly involved in many other criminal cases. He has also been convicted in 3 cases. Hence, he cannot be granted regular bail at this stage. However, considering the corona pandemic situation and also for securing de-congestion of jail, interim bail for a period of 45 days is granted to the accused subject to furnishing bail bonds of Rs.15,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC. Further if he commits similar offence during interim bail period, the same may be cancelled.

Application is disposed off accordingly.

At request, copy of this order be sent to Ld. Counsel for applicant preferentially on his email I.D. or on Whatsapp. Copy be also sent to Jail Superintendent for compliance.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/06.05.2021

State vs. Balmiki Singh and Ors.
FIR No. 98/18 and 348/20
PS Pandav Nagar

Application No. 3

06.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for calling status report.

Pr Ld. APP for the State

None for applicant

As per fresh report filed by the IO, charge sheet has been prepared and is pending approval before ACP. He seeks one week time to file the same.

Put up on 20.05.2021.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/06.05.2021

FIR No. 0164/21
PS Kalyanpuri

Application No. 4

06.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for release of vehicle no. DL 1 PC 3085 on superdari.

Pr Ld. APP for the State

Ld. Counsel for applicant.

Today, the same report has been filed by the IO that the documents of the vehicle could not be verified, which was filed 5 days back. It appears that the IO of this case is not interested in carrying out investigation expeditiously. DTC bus which is a public transport medium, cannot be allowed to be kept at the PS pending verification of documents which IO is not doing on flimsy grounds.

Accordingly, concerned Incharge MACT Cell, is directed to change the IO of this case and appoint some other IO who shall carry out investigation expeditiously. Report be called afresh regarding verification of documents for 12.05.21. Applicant is once again directed to file authority letter as per previous order.

Copy of order be sent to Incharge, MACT for compliance.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/06.05.2021

FIR No. 0074/21

Application No. 5

PS Crime Branch

Rohit Srivastava vs. 1. State and 2 Mandoli Prisons Complex

06.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for appropriate directions to concerned jail authority for allowing meeting with UTP Rohit Srivastava.

Pr Ld. APP for the State

Ld. Counsel for applicant.

Heard on application.

It is apprised to the Ld. Counsel that considering the fact that accused is under quarantine having been recently arrested, physical meeting of accused either with his father or his Counsel is not possible at this stage. However, a report be called from Jail Superintendent Mandoli Jail regarding the date and time when VC meeting of accused could take place with his father and his Counsel.

Put up with report on 07.05.2021. Copy of order be sent to Jail Superintendent for compliance.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/06.05.2021

FIR No.175/21
PS Kalyanpuri

Application No. 6

06.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is a Superdari application filed on behalf of applicant. Reply has also been filed.

Present: Ld. APP for the State through V.C. on CISCO Webex App.
Ld. Counsel for applicant through V.C. on CISCO Webex App.

Record is perused and it reveals that **applicant Nisha Kaur is the owner/rightful claimant of the vehicle bearing no. DL 4C AJ 8475. IO has no objection in release of case property to the applicant.**

Keeping in view the report of IO and judgment passed by Hon'ble High Court of Delhi in ***Manjit Singh Vs State; Crl. M.C.4485/2013 and Crl. M.A.No. 16055/2013*** wherein inter-alia the law laid down by Hon'ble Supreme Court in case titled as ***Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat; (2002) 10 SSC 283*** has been re-iterated, the application is allowed. Concerned IO as well as SHO are directed as under:

- (i) to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle and taking photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith charge sheet,
- (ii) to get panchnama and photographs of above mentioned vehicle attested and countersigned by concerned party as well as by registered owner and IO.
- (iii) IO however shall release the vehicle only after verification of ownership documents of applicant.

Applicant shall also file an indemnity bond before the IO. IO/SHO is directed to do the needful. Application is **disposed off** accordingly.

At request, copy of this order be given dasti.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/06.05.2021

FIR No. 116/17
PS Gandhi Nagar EOW

Application No. 7

06.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for issuance of process u/ s 82 C.R.P.C, against accused Manoj Jain.

Pr Ld. APP for the State
Applicant/ IO inspector Shailendra Kumar through V.C. via Cisco Webex App.

Heard on application. Record perused.

Scanned copy of recent case diary sent through email has also been perused. NBW against accused has returned unexecuted and it appears that accused is evading process of law. Hence process u/s 82 C.R.P.C. be issued against accused Manoj Jain both by way of proclamation as well as publication in one local newspaper.

Put up on 30.06.2021.

Applicant is further directed to file the original application as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/06.05.2021